NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 897/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2017

NAME OF THE PARTIES:

Atul Modi/ Bharti Modi

V/s

Leo Fortune Infra Buildcon Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1. CMA Ankita Tomas Paropenimal Rep fool

Petitioner

ORDER CP 897/I&BC/NCLT/MB/MAH/2017

On looking at the Company Petition, the Petitioner is hereby directed to explain as to whether this case falls under Operation Debt or Financial Debt on the next date of hearing.

List this matter on 22.9.2017

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)